

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.753
TO BE ANSWERED ON 21.07.2016

MAINTENANCE OF ROADS UNDER PMGSY

753. SHRI ASHWINI KUMAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of roads constructed and to be constructed under PMGSY in Haryana;
- (b) whether standard criteria/parameters used are strictly maintained/observed during the construction of rural roads under the said scheme;
- (c) if so, the details thereof, State/UT-wise including Haryana;
- (d) whether the Government is aware of the fact that the proposals regarding the maintenance of dilapidated roads in rural areas are ignored under the said scheme; and
- (e) if so, the details thereof and the action being taken by the Government thereon, State/UT-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a): Under Pradhan Mantri Gram Sadak Yojana (PMGSY), 520 number of road works, having length of 5561.49 km have been sanctioned by the Ministry to the State of Haryana and 507 number of road works, having length of 5522.52 km have been reported to be completed by the State of Haryana (upto May, 2016).

(b)&(c): As per the Programme Guidelines, rural roads constructed under PMGSY will be in accordance with the provisions of Ministry of Rural Development's Specifications for Rural Roads and specification as given in the Rural Roads Manual (IRC:SP20:2002) issued by Indian Road Congress (IRC).

(d)&(e): As per PMGSY Programme Guidelines, all the roads being constructed under PMGSY will be covered under a 5-years maintenance contract to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document (SBD). Maintenance funds to service the contract is budgeted by the State Government and placed at the disposal of State Rural Roads Development Agency (SRRDA) in a separate Maintenance Fund Account. On expiry of 5-years post-construction maintenance, the roads shall be placed under Zonal Maintenance Contracts consisting of 5-years maintenance including renewal of the surface, as per cycle. The State Governments are required to make the necessary budget provision and place the funds to service the Zonal Maintenance Contracts at the disposal of the SRRDA in the Maintenance Fund Account.
